NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 32 of 2016 in TP No. 198/397-398/NCLT/AHM/2016 (New) C.P. No. 03/397-398/CLB/MB/2015(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.09.2017</u>

Name of the Company:

J.P. Financial Services Pvt. Ltd.

V/s.

Golden Tobacco Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

(GR SUMAR MEMIA)

CADVOCATE)

RESPONDENT - 34

2 Nikunt K. Raval (Advocate) Respondent 28 Affava)

3. Nandish Chudgas alw Raheel Patel

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(Adustate) Respondut

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Original Petitioner. Learned Advocate Mr. Abhishek Mehta i/b Trivedi & Gupta present for Respondents No. 1 to 7. Learned Advocate Mr. Nikunt Raval present for Respondent No. 28. Learned Advocate Mr. Trupesh Kathiriya i/b Learned Advocate Mr. Sudhir Mehta present for Respondent No.39. None present for other respondents.

Additional affidavit filed by original respondent no. 1.

Learned Counsel appearing for Original petitioner requested time to file rejoinder on the ground that the original additional affidavit copy served on them is mis placed.

Original petitioner shall file rejoinder within two weeks serving copy in advance to the Original Respondents.

List the matter on 11.10.2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

Dated this the 7th day of September, 2017.